

ITEM NO.22 Court 7 (Video Conferencing)

SECTION II

## S U P R E M E C O U R T O F I N D I A

## RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10422/2019

(Arising out of impugned final judgment and order dated 03-09-2019  
in SBCRLMP No. 3850/2019 passed by the High Court Of Judicature For  
Rajasthan At Jodhpur)

DEEPAK &amp; ANR.

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN &amp; ANR.

Respondent(s)

(FOR ADMISSION and I.R. )

WITH

SLP(Cr1) No. 3381/2020 (II)

(FOR FOR APPLICATION FOR EXEMPTION FROM FILING ORIGINAL  
VAKALATNAMA/OTHER DOCUMENT ON IA 62675/2020

IA No. 62675/2020 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL  
VAKALATNAMA/OTHER DOCUMENT)

Date : 31-07-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE AJAY RASTOGI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Rabin Majumder, AOR  
Mr. Varun Chaudhary, Adv.  
Ms. Akansha Srivastava, Adv.  
Ms. Parul Chaudhary, Adv.  
Mr. Joydeep Mukherjee, Adv.

Mr. Aseem Mehrotra, Adv.

Mr. Rajeev Singh, AOR

For Respondent(s) Mr. Pramod Dayal, Adv.  
Mr. Nishanth Patil, AOR

R-2 Mr. Zakir Husain, Adv.  
Mr. Vmz Chambers, AOR

UPON hearing the counsel the Court made the following

O R D E R

SLP(Cr1.)No.10422/2019

We have heard learned counsel for parties.

There is no doubt about the fact that the two parties in question Sanjana Chaudhary and Deepak Chaudhary have married on their own consent and they were majors. A quietus has already been put to that issue. However, learned counsel for the respondent No.1-State submits that in the complaint filed by respondent No.2 the second aspect has been included that Sanjana Choudhary took away some of Rs.10,00,000/- (Rupees ten lakhs) cash kept at their home and that is the limited issue which has to be examined for the purpose for which statements of the two petitioners are to be recorded.

We have asked learned counsel for respondent No.2 whether he would like to pursue the aspect of the money, and if so, he will have to give details as to what is the source of this income and whether he is an Income Tax assessee or not and then we may be called upon to also hold an enquiry to this aspect, as the allegation made against their daughter was found to be false of

being a minor and having run away. This itself creates a doubt on the story of Rs.10 lakhs. Learned counsel for respondent No.2 seeks some time to obtain requisite instructions.

List on 10.08.2020.

SLP(Cr1.)No.3381/2020

Office report shows that unserved cover containing notices has not been received back after service.

Since learned counsel for the State is appearing in the connected matter, we asked him to enter appearance in this matter.

A complete set of paper books be supplied to him by the learned counsel for the petitioners.

List on 10.8.2020.

In the meantime, the petitioners be released on interim bail by tomorrow i.e. 1<sup>st</sup> August, 2020 subject to the condition that they will cooperate with the investigation.

(ASHA SUNDRIYAL)  
AR CUM PS

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR